

High Court of Sikkim

Record of proceedings

WP(PIL) No.11 of 2017

In RE : Public of Aritar and Dalapchand

Date : 14-03-2019

**CORAM : THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE
THE HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE**

For Petitioner

Mr. Sudesh Joshi, Advocate as Amicus Curiae.
Mr. Sushant Subba, Advocate as Amicus Curiae.

For Respondents

R-1 & R-2 Mr. Thinlay Dorjee Bhutia, Government Advocate.
Mr. S. K. Chettri, Assistant Government Advocate.

R-3 & R-4 Mr. Thinlay Dorjee Bhutia, Advocate on behalf of
Mr. Karma Thinlay, Central Government Counsel.

ORDER

Rai, J.

Vide report dated 28-02-2019 filed by the Principal Chief Engineer-cum-Secretary, Roads and Bridges Department, Government of Sikkim, it is submitted therein that the Field Officer of the Roads and Bridges Department inspected the whole length pertaining to the stretch of road from Kingstone to Maneydara measuring 5.6 kms. As per the requirement at site, a proposal of resurfacing, drainage and protective wall of the entire stretch amounting to Rs.4,69,44,400/- only, has been prepared and the proposal submitted to the concerned Unit of the Finance, Revenue and Expenditure Department, Government of Sikkim, for necessary concurrence. Thereafter, once the funds are sanctioned necessary works will commence and be completed.

That, presently the routine maintenance works of the road is being undertaken by the Department and there is no disturbance in the normal traffic flow.

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In view of the said report, Learned Amicus Curiae submits that he has no objection to this Public Interest Litigation (PIL) being disposed of.

Considered.

The PIL stands disposed of with the expectation that the works will be carried out as undertaken in a time bound manner.

Judge
14-03-2019

Judge
14-03-2019

Index : ~~Yes~~/No

Internet : Yes/~~No~~